IN THE HIGH COURT OF MADHYA PRADESH AT GWALIOR

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BEFORE

HON'BLE SHRI JUSTICE GURPAL SINGH AHLUWALIA ON THE 29th OF SEPTEMBER, 2022

CRIMINAL APPEAL No. 8861 of 2022

BETWEEN:-

BADAM SINGH S/O MANGAL SINGH, AGED -60 YEARS, R/O- VILLAGE BANGALA CHAURAHA POLICE STATION BAHADURPUR DISTRICT ASHOKNAGAR (MADHYA PRADESH)

.....APPELLANT

(BY SHRI VIVEK VYAS- ADVOCATE -ABSENT EVEN IN THE SECOND ROUND)

<u>AND</u>

- 1. STATE OF MADHYA PRADESH THROUGH POLICE STATION BAHADURPUR DISTRICT ASHOKNAGAR (MADHYA PRADESH)
- 2. NAHAR SINGH S/O RAJDHAR SINGH, R/O-VILLAGE IKODIYA POLICE STATION BAHADURPUR DISTRICT ASHOKNAGAR (MADHYA PRADESH)

.....RESPONDENTS

(BY SHRI C.P.SINGH- PANEL LAWYER FOR THE STATE)

This appeal coming on for hearing this day, the court passed the following:

ORDER

It is submitted by the counsel for the State that the complainant has been informed about the pendency of this appeal as required under Section 15-A of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act (in short $\hat{a}\in \alpha Act\hat{a}\in$).

Case diary is available.

This third repeat appeal has been filed under Section 14-A (2) of the Act

against the order dated 12/10/2021 passed by Special Judge (Atrocities Act) Ashoknagar, rejecting the bail application. Second appeal of the appellant was dismissed by order dated 02/05/2022 passed in CRA No.3885/2022.

The appellant has been arrested on 07/07/2021 in connection with Crime No.199/2021 registered by Police Station Bahadurpur, District Ashoknagar for offence punishable under Sections 320, 307, 294, 323, 324, 325, 326 and 34 of IPC and Sections 3(2)(v), 3(1)(da) and 3(1)(dha) of the Act.

Today, none appears for the appellant, therefore, it appears that the appellant has lost his interest in prosecuting this appeal.

Accordingly, the appeal is dismissed for want of prosecution.



Pj'S/-

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